

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 184 of 2019

In the matter of:

M. Appayya & Ors.

....Appellants

Vs.

M. Chandra Sekhar Rao & Ors.

...Respondents

Present

**For Appellants: Mr. Anshuman Sharma & Ms. Anushka Agarwal,
Advocates.**

**For Respondents: Mr. S. Chidambram, Sr. Advocate alongwith Mr. Arpit
Shukla, For R-1 to 4.**

ORDER
(Virtual Mode)

07.12.2020: For filing of Reply of Respondent No. 1 to 4 at request of Practising Company Secretary two weeks time is granted to file the same and the copy of the 'Reply' to be served well in advance to the Learned Counsel for the Appellants as well as other Learned Counsels appearing for the respective parties, if any, before the next date of hearing. Soon after receipt of the 'Copy of the Reply' of Respondent No. 1 to 4 and other Respondents, if any, it is open to the Appellants side to file 'Rejoinder', if any, before the next date of hearing, of course, after serving due copies to the other Learned Counsels appearing for the respective party.

The Registry is directed to List the matter on **21st January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/nn